

**IN THE INCOME TAX APPELLATE TRIBUNAL
COCHIN BENCH, COCHIN**

**Before Shri Satbeer Singh Godara, Judicial Member &
Shri Amarjit Singh, Accountant Member**

ITA No.95/Coch/2021
Assessment Year: 2006-2007

M/s.Koncherry International Mayithara, Cherthala 688 539 PAN :AADFK8219N.	v.	The Deputy Commissioner of Income-tax, Circle-1 Alappuzha.
(Appellant)		(Respondent)

Appellant by : Shri R. Krishnan, CA
Respondent by : Smt. V. Swarnalatha, Sr. D.R.

Date of Hearing : 12.08.2024	Date of Pronouncement : 12.08.2024
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ORDER

Per Bench :

This assessee's appeal for A.Y. 2006-07 arises against the Commissioner of Income Tax (Appeals) [CIT(A)]'s order dated 10.04.2018 in proceedings u/s. 250 of the Income Tax Act, 1961 (the Act).

2. Learned counsel submits at the outset that the assessee wishes to withdraw the instant appeal. The Revenue does not raise any objection to the above withdrawal request.

3. This assessee's appeal is dismissed as withdrawn.

Order pronounced in the open court on this 12th Day of August, 2024.

**Sd/-
(Satbeer Singh Godara)
JUDICIAL MEMBER**

**Sd/-
(Amarjit Singh)
ACCOUNTANT MEMBER**

Cochin ; Dated : 12th August, 2023.
Devadas G*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Concerned.
4. The CIT Concerned.
5. The DR, ITAT, Cochin.
6. Guard File.

Asst. Registrar/ITAT, Cochin